

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

NO  
Review  
of Penalty

O.A. No. 378/1989  
T.A. No.

DATE OF DECISION 5-11-1992

Shri M.R. Mansuri Petitioner

Shri B.I. Mehta Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan

Vice Chairman.

The Hon'ble Mr. R.C. Bhatt

Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri M.R. Mansuri  
residing at Zampa, Dahod

Applicant.

Advocate Shri B.I. Mehta

Versus

1. Union of India  
Notice to be served through  
The Secretary of Ministry,  
Rail Bhavan, New Delhi
2. The Chief Material Manager (i)  
Western Railway, ~~also~~ Controller  
of Stores, Western Railway  
Chrchgate Bombay
3. District Controller of Stores  
Dahod

Respondents.

Advocate Shri N. S. Shevde

ORAL JUDGEMENT

In

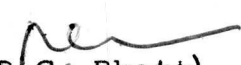
06A. No. 378 of 1989

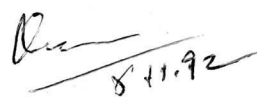
Date 5-11-1992.

Per Hon'ble Shri N.V. Krishnan Vice Chairman.

Applicant submits that this matter has now become  
infructuous and therefore there is no need to pursue this application

In these circumstance this application is, disposed of  
having become infructuous.

  
(R.C. Bhatt)  
Member (J)

*Closed &*  
  
(N.V. Krishnan)  
Vice Chairman.

\*AS.